

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 1267/2020

(Arising out of impugned final judgment and order dated 27-03-2019 in CRLA No. 98/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

TAHSIN AHMAD

Respondent(s)

(IA No.12879/2020-CONDONATION OF DELAY IN FILING and IA No.12880/2020-EXEMPTION FROM FILING O.T.)

Date : 22-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Vinod Diwakar, AAG
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)
Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)